

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE ON THE PRESS COUNCIL BILL, 1963.

SHRIMATI VIOLET ALVA (Mysore): Sir, I move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India be extended up to the first day of the next session of the Rajya Sabha."

The question was proposed.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Mr. Chairman, I would like to know why it was not possible for the Committee to meet during the interval.

MR. CHAIRMAN: They have issued memoranda and a questionnaire and it has not been possible to complete the work.

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India be extended up to the first day of the next session of the Rajya Sabha."

The motion was adopted.

THE OFFICIAL TRUSTEES (AMENDMENT) BILL, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): Sir, on behalf of Shri A. K. Sen, I move:

"That leave be granted to introduce a Bill further to amend the Official Trustees Act, 1913."

The question was put and the motion was adopted.

SHRI JAGANATH RAO: Sir, I introduce the Bill.

MR. CHAIRMAN: There will be no point in taking up the discussion even if the Food Minister comes here now. We will take it up at 2.30. We have received information that as soon as he finishes there, he will come here. It is getting late now and I think that there will be only ten minutes left now. So we shall take the matter up at 2.30.

ENQUIRY RE A MEMBER CONTINUING TO SIT IN THE HOUSE AFTER APPOINTMENT AS MINISTER IN KASHMIR

SHRI A. B. VAJPAYEE (Uttar Pradesh): Sir, I seek your guidance on one important matter. One of the Members of this House, Mr. Tariq, has been appointed a Minister of State in the Ministry of Jammu and Kashmir State. He still continues to be a Member of this House. He has not resigned his seat and I can understand his continuing as a Member but is it proper for him to continue to sit in the House? What will happen if he puts some supplementaries on questions relating to his own State and his own Government?

MR. CHAIRMAN: I think I will have to study it. He has not been elected to the other legislature and as long as he is not elected, he probably continues here. Probably, so far I do not know exactly. I will have to consider this and take legal opinion.

SHRI P. RAMAMURTI (Madras): We are not discussing now the constitutional issue whether he can sit in this House still or not since he has not become a Member of the Assembly there. I only raise the question of the propriety of his continuing to sit here in the circumstances.